

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1160 of 2019

In the matter of:

State Bank of India & Anr.

....Appellants

Vs.

Scotts Garments Ltd. & Anr.

....Respondents

Present:

Appellants: Mr. C. A. Sinha and Ms. Sonali Khanna, Advocates for R-1 & 2.

**Respondents: Mr. K.V. Balakrishnan and Mr. Rahul Kumar Sharma, Advocates for R-2 (RP).
Ms. Reema Khorana, Advocate for R-4.**

ORDER

05.03.2020: Learned counsel for Respondent No. 4 submits that she is ready with the reply affidavit, copy whereof has been provided in advance to learned counsel for the Appellant. She is permitted to file reply during the course of day. Rejoinder, if any, be filed within two weeks.

Post the appeal 'for admission (after notice)' on **31st March, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/nn